

O.A. No. 31 of 2006

Order dated: 12.10.2009

CORAM:

Hon'ble Mr. Justice K. Thankappan, Member(J)
Hon'ble Mr. C.R.Mohapatra, Member (A)

Ld. Counsel for the applicant Mr. J.M.Pattnaik submits that this Tribunal may permit the applicant to withdraw the O.A. without prejudice to approach this Tribunal in future, if so advised.

In the above circumstances, this O.A. stands dismissed as withdrawn. However, withdrawal of the O.A. will not preclude the applicant to approach this Tribunal in future if so advised.

Mr. S.Mishra, Ld. Proxy Counsel on behalf of Mr. U.B.Mohapatra, Ld. Sr. Standing Counsel for the Respondents is also heard in the matter.

MEMBER (A)

MEMBER(J)